

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 1783/2026

[Arising out of impugned final judgment and order dated 22-09-2025 in CRLP No. 12339/2025 passed by the High Court for the State of Telangana at Hyderabad]

MOHAMMED ABDUL AHAD SHAKER

Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ANR.

Respondent(s)

(IA No. 18731/2026 - EXEMPTION FROM FILING O.T.)

Date : 28-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :Mr. Pranab Kumar Mullick, AOR
Mrs. Soma Mullick, Adv.
Mr. Lakshay Suri, Adv.

For Respondent(s) :Ms. Devina Sehgal, AOR
Mr. Yatharth Kansal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. The appeal is allowed in terms of signed non-reportable order.
3. Pending application(s), if any, shall stand disposed of.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)

(Signed non-reportable order is placed on the file)